

the suppression of immoral traffic in women and girls, be referred to a Select Committee consisting of Her Highness Rajmata Kamlendu Mati Shah, Shrimati Jayashri Raiji, Shrimati Uma Nehru, Shri B. Ramachandra Reddy, Shrimati Tarkeshwari Sinha, Shri N. B. Chowdhury, Shrimati Ammu Swaminadhan, Shri A. M. Thomas, Shri Jaipal Singh, Sardar A. S. Saigal, Shri Upendra Nath Barman, Shri Ful-sinhji B. Dabhi, Shrimati Anusayabai Borkar, Shrimati Minimata, Shri D. C. Sharma, Pandit Chatur Narain Malviya, Shri M. L. Agrawal, Shri Mohanlal Saksena, Shri H. V. Pataskar, Shrimati Shivrajvati Nehru, Shrimati Sushama Sen, Shri Radha Raman, Shri Raghubir Sahai, Shri Bhakt Darshan, Pandit Thakur Das Bhargava, Dr. Mono Mohan Das, Shri Amjad Ali, Shrimati Renu Chakravarty and Shri B. N. Datar, with instructions to report by the last day of the first week of the next Session."

The motion was adopted.

CHILDREN BILL

The Deputy Minister of Education (Dr. M. M. Das): I beg to move:

"That the Bill to provide for the care, protection, maintenance, welfare training, education and rehabilitation of neglected children and juvenile delinquents in Part C States, as passed by Rajya Sabha, be referred to a Select Committee consisting of Her Highness Rajmata Kamlendu Mati Shah, Shrimati Jayashri Raiji, Shrimati Uma Nehru, Shri B. Ramachandra Reddy, Shrimati Tarkeshwari Sinha, Shri N. B. Chowdhury, Shrimati Ammu Swaminadhan, Shri A. M. Thomas, Shri Jaipal Singh, Sardar A. S. Saigal, Shri Upendra Nath Barman, Shri Ful-sinhji B. Dabhi, Shrimati Anusayabai Borkar, Shrimati Minimata, Shri D. C. Sharma, Pandit Chatur Narain Malviya, Shri M. L. Agrawal, Shri Mohanlal Saksena, Shri H. V. Pataskar, Shrimati Shivrajvati Nehru, Shrimati Sushama Sen, Shri Radha Raman, Shri Raghubir Sahai, Shri Bhakt Darshan, Pandit Thakur Das Bhargava, Shri B. N. Datar, Shri Amjad Ali, Shrimati Renu Chakravarty and the Mover, with instructions to report by the last day of the first week of the next Session."

The motion was adopted.

WOMEN'S AND CHILDREN'S INSTITUTIONS LICENSING BILL

Shrimati Kamlendu Mati Shah (Garhwal Distt—West cum Tehri Garhwal Distt. cum Bijnor Distt—North): Sir, I beg to move:

"That in the motion for reference of my namely the women's

Mohanlal Saksewa, Shri H. V. Pataskar, Shrimati Shivrajvati Nehru, Shrimati Sushama Sen, Shri Radha Raman, Shri Raghubir Sahai, Shri Bhakt Darshan Pandit Thakur Das Bhargava, Shri B. N. Datar, Shri Amjad Ali, Shrimati Renu Chakravarty and the Mover, with instructions to report by the last day of the first week of the next Session."

Mr. Speaker: The question is:

"That the Bill to provide for the care, protection, maintenance, welfare training, education and rehabilitation of neglected children and juvenile delinquents in Part C States, as passed by Rajya Sabha, be referred to a Select Committee consisting of Her Highness Rajmata Kamlendu Mati Shah, Shrimati Jayashri Raiji, Shrimati Uma Nehru, Shri B. Ramachandra Reddy, Shrimati Tarkeshwari Sinha, Shri N. B. Chowdhury, Shrimati Ammu Swaminadhan, Shri A. M. Thomas, Shri Jaipal Singh, Sardar A. S. Saigal, Shri Upendra Nath Barman, Shri Ful-sinhji B. Dabhi, Shrimati Anusayabai Borkar, Shrimati Minimata, Shri D. C. Sharma, Pandit Chatur Narain Malviya, Shri M. L. Agrawal, Shri Mohanlal Saksena, Shri H. V. Pataskar, Shrimati Shivrajvati Nehru, Shrimati Sushama Sen, Shri Radha Raman, Shri Raghubir Sahai, Shri Bhakt Darshan Pandit Thakur Das Bhargava, Shri B. N. Datar, Shri Amjad Ali, Shrimati Renu Chakravarty and the Mover, with instructions to report by the last day of the first week of the next Session."

The motion was adopted.

[**Shrimati Kamla Mati Shah**]

and children's Institutions Licensing Bill to Select Committee moved by Pandit Thakur Das Bhargava on the 24th August, 1956:

(i) after Serial No. 26, insert:
"27. Shri Amjad Ali,

28. Shrimati Renu Chakravarty";

(ii) for "27" substitute "29"; and

(iii) for "with instructions to report by the 10th September, 1956" substitute:

"with instructions to report by the last day of the first week of the next Session".

I may also submit that 'Her Highness' may be taken away from my name.

Mr. Speaker: I request hon. Members to consider this Bill also as being on the agenda today and we waive notice of motion for consideration of that, and this motion for adding these names and altering the date of the submission of the report. As we should have the same members on the Select Committee with respect to that Bill also, I will treat it as an exception. Normally we do not do so unless it is on the order paper and unless an amendment is tabled. But in the peculiar circumstances of this case, we will waive all rules and put this motion to the House.

The question is:

"That in the motion for reference of Shrimati Kamla Mati Shah's Bill namely the Women's and Children's Institutions Licensing Bill to Select Committee moved by Pandit Thakur Das Bhargava on the 24th August, 1956:

(i) after Serial No. 26, insert:

"27. Shri Amjad Ali

28. Shrimati Renu Chakravarty";

(ii) for "27" substitute "29"; and

(iii) for "with instructions to report by the 10th September, 1956" substitute:

"with instructions to report by the last day of the first week of the next Session".

The motion was adopted

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INDIAN RAILWAYS (AMENDMENT) BILL—concl.

Mr. Speaker: We will now take up clause-by-clause consideration of the Bill further to amend the Indian Railways Act 1890, as passed by Rajya Sabha.

Clause 2.—(Substitution of new chapter for chapter VI A)

Mr. Speaker: Are there any amendments to this clause?

Shri T. B. Vital Bao (Khamnam): Yes, Sir; amendments Nos. 3, 4, 5, 6, 7, 8 and 9.

Shri Frank Anthony (Nominated—Anglo-Indians): Sir, amendments Nos. 8 and 9 stand in my name.

Mr. Speaker: Are there any other amendments?

Shri Frank Anthony: Yes, 10 to 18.

Shri T. B. Vital Bao: I beg to move:

(i) Page 2, line 28,
for "seventy-five" substitute:
"fifty-four"

(ii) Page 2, line 28,
for "fifty-four" substitute:
"forty-eight"

(iii) Page 2, line 31,
for "forty-five" substitute:
"forty-two"

(iv) Page 2, line 44,
for "one and one-half times"
substitute:
"twice"

(v) Page 2, line 50,
for "thirty" substitute:
"thirty-six"